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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
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O.A. No.2491 of 1994

Dated New Delhi, this 1st day of May, 1995

Hon'ble Shri A.V. Haridasan, Vice Chairman (J)  
Hon'ble Shri K. Muthukumar, Member (A)

Shri Sudesh Kumar,  
S/o Shri Murari Lal,  
Vill. Gokalganj,  
Dist. Rewari,  
HARYANA.

... Applicant

By Advocate: Shri Yogesh Sharma,  
proxy counsel for Shri V.P. Sharma

VERSUS

Union of India, through  
The General Manager,  
Northern Railway,  
Baroda House,  
NEW DELHI.

The Divisional Railway Manager,  
Northern Railway,  
BIKANER.

The Signal Inspector (MT)  
Northern Railway,  
Kisanganj,  
DELHI.

... Respondents

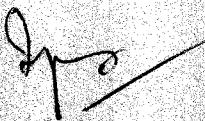
By Advocate: None present

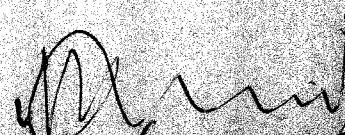
ORDER (Oral)

Shri A.V. Haridasan, C(J)

After making submission for quite sometime, the proxy counsel appearing on behalf of the applicant seeks permission to withdraw the application. Permission is granted.

The application, therefore, is dismissed as withdrawn.

  
(K. Muthukumar)  
Member (A)

  
(A.V. Haridasan)  
Vice Chairman (J)

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